Consolidated Fund of India for the services of the financial year 1973-74 for the purposes of Railways.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1973-74 for the purposes of Railways."

The motion was adopted.

SHRI MOHD. SHAFI QURESHI: I introducet the Bill.

I beg to movet :

"That the Bill to authorise payment appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1973-74 for the purposes of Railways, be taken into consideration."

MR. DEPUTY-SPEAKER: The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1973-74 for the purposes of Railways, be taken into consideration."

The motion was adopted.

MR. DEPUTY-SPEAKER: We take up clause-by-clause consideration, and I shall put the motion to the vote.

The question is:

"That Clauses 2 and 3, the Schedule. Clause 1, the Enacting Formula and the Title stand part of the Bill."

The motion was adopted.

Clauses 2 and 3, the Schedule, Clause 1. the Enacting Formula and the Title were added to the Bill.

SHRI MODH, SHAFI QURESHI: I beg to move :

"That the Bill be passed."

MR. DEPUTY-SPEAKER: The question is :

"That the Bill be passed."

The motion was adopted.

14.18 hrs.

APPROPRIATION (RAILWAYS) NO. 3 BILL\*, 1974

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS MOHD. SHAFI QURESHI) : I beg to move for leave to introduce a Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services for the purposes of Railways during the financial year ended on the 31st day of March, 1972, in excess of the amounts granted for those services and for that year.

MR. DEPUTY-SPEAKER: The question is :

"That leave be granted to introduce a Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services for the purposes of Railways during the financial year ended on the 31st day of March, 1972, in excess of the amounts granted for those services and for that year."

The motion was adopted.

recommendation of the President. †Introduced/Moved with the India Extraordinary, Part II, section 2, dated \*Published in Gazette of 25.3.1974.

SHRI MOHD. SHAFI QURESHI: 1 introducet the Bill.

## I beg to movet :

"That the Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services for the purposes of Railways during the financial year ended on the 31st day of March, 1972, in excess of the amounts granted for those services and for that year, be taken into consideration."

## MR. DEPUTY-SPEAKER: The question is:

"That the Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services for the purposes of Railways during the financial year ended on the 31st day of March. 1972, in excess of the amounts granted for those services and for that year, be taken into consideration."

The motion was adopted.

MR. DF PUTY-SPEAKER: We take up clause-by-clause consideration, and I shall put the motion to the vote.

The question is:

"Clauses 2 and 3, the Schedule, Clause 1, the Enacting Formula and the Title stand part of the Bill."

The motion was adopted.

Clauses 2 and 3, the Schedule, Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI MOHD, SHAFI QURESHI : I move :

"That the Bill be passed."

MR. DEPUTY-SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted.

14.21 hrs.

SUPPLEMENTARY DEMANDS \* FOR GRANTS (GENERAL), 1973-74

MR. DEPUTY-SPEAKER: The House will now take up the supplementary Demands for Grants.

DI.MAND NO. 6. Payments to Indian Council of Agricultural Research.

MR DFPUTY-SPEAKER: Motion moved.

"That a Supplementary sum not exceeding Rs. 1.000 on Revenue Account be grunted to the President to defray the charges which will come in course of payment during the years ending the 31st day of March, 1974 in respect of 'Payments to Indian Council of Agricultural Research'."

DI MAND N() 9.—Department of Cooperation

## MR. DEPUTY-SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 3.10.12 000 on Reverue Account be granted to the President to defray the charge which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Department of Co-operation'."

<sup>†</sup> Introduced/Moved with the recommendation of the President.

<sup>\*</sup> Moved with the recommendation of the President.